

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 9684 – JK (LD) of 2026
DATED:- 04 - 08 - 2026

Sanction is hereby accorded to the appointment of Dr. Mohammad Hussain, JKAS, OSD to Divisional Commissioner, Kashmir, as Officer In-charge Litigation (OIC) in case HCP No. 85/2026 titled Fayaz Ahmad Khanday Vs. UT of J&K and others, including contempt petition, if any, pending before Hon'ble High Court of Jammu & Kashmir, Srinagar.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

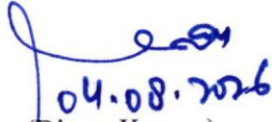
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Commissioner/Secretary to the Government
Dated:- 04.08.2026

No:-LAW-OIC/8/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to the Government, Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Lok Bhavan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Kashmir/Jammu.
8. Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary to the Government, Department of Law, Justice & P.A.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Binny Kumar)
Assistant Legal Remembrancer